

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
New Delhi, the 6th August, 1976.

NOTIFICATION
INCOME TAX

No. 1427 (F.No.203/18/75-ITA.II): It is hereby notified for general information that the institution mentioned below has been approved by the Secretary, Department of Science & Technology, New Delhi the prescribed authority for the purposes of clause (11) of sub-section (1) of Section 35 of the Income-tax Act, 1961, subject to the fulfilment of the following conditions:-

- i) That the Indian Institution of Plant Engineers, Madras will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Institution will furnish the Annual return of its Scientific Research activities to the prescribed authority for every financial year in such form as may be laid down and indicated to them for this purpose, by 30th April, each year.

INSTITUTION

THE INDIAN INSTITUTION OF PLANT ENGINEERS, MADRAS.

This notification takes effect from 1st April, 1976.

Sd/-

(T. P. JHUNJHUNWALA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services(Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. Deputy Secretary, Department of Science & Technology, New Delhi with reference to Office Memorandum No.1/61/76-R.A. dated the 19th July, 1976.
5. The President, Indian Institution of Plant Engineers, Adams Road, Madras with reference to his letter dated 22.1.1975.
6. Comptroller & Auditor General of India. (20 copies).
7. Bulletin Section of D.I.(R.S.&P), New Delhi (5 copies).


(T. P. JHUNJHUNWALA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA